

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).26755/2005

(From the judgement and order dated 02/08/2005 in CWP No. 771/2004 of The
HIGH COURT OF DELHI AT N. DELHI)

ANILTEJ SINGH DHALIWAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With prayer for interim relief and office report)

WITH CRL.M.P.NO.2186/2006 IN APPEAL(CRL) NO. 825 of 1997

(For clarification/direction and office report)

Date: 22/01/2007 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE D.K. JAIN

For Petitioner(s)

Mr.P.S.Patwalia, Sr.Adv.

Mr.Aman Preet Singh Rahi, Adv.

Ms.Ekta Nijjar, Adv.

Mr.Seeraj Bagga, Adv.

Mrs. Sureshta Bagga,Adv.

For Respondent(s)

Mr.Vikas Singh, ASG

Mrs.Anita Sahani, Adv.

Mr.R.C.Kathia, Adv.

For Mrs Anil Katiyar,Adv.

Ms. Indu Malhotra, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Stay granted on 9th January, 2006 to continue.

(G.V.Ramana)

(Veera Verma)

Court Master

Court Master